OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

(THIS THE 19th DAY OF NOVEMBER, 2009)

PRESENT: HON'BLE MR. JUSTICE A. K. YOG, MEMBER (J) HON'BLE MR. S. N. SHUKLA MEMBER (A)

CONTEMPT PETITION NO. 60 OF 2006

ORIGINAL APPLICATION NO. 1237 OF 2004 (Under Section 19, Administrative Tribunal Act, 1985)

Vijay Pratap Yadav son of Sri Ramu Yadav, Resident of Nai Kot, Sakal Diha Bazar, District Chandaulli.

.....Petitioners

By Advocates:-Shri A. Tripathi

Versus

Rizu Ganguli Senior Superintendent of Post Offices, East Division, Varanasi.

By Advocate- Shri R. K. Srivastava

.....Respondents

ORDER

(DELIVERED BY: JUSTICE A. K. YOG- MEMBER-JUDICIAL)

Heard learned counsel for the parties.

Opposite parties have filed M.A. No. 1625 of 2009 (supported by an affidavit of Shri R. S. Mishra - OP) pointing out order of Tribunal (in breach) dated November 11 2005) in this Contempt Petition has been complied with and Civil Misc. Writ Petition No. 35801 of 2006 (Union of India Vs. V. P. Yadav), against aforesaid order of Tribunal is pending. This Contempt Petition is filed during the pendency of the Writ Petition. Since no interim order was granted, opposite parties as para 5 of the Affidavit disclosed that the order of the Tribunal has been complied with

vide order dated April 17 2009 (Copy of which is filed as Annexure-A to the said Affidavit).

- 3. Prima facie we are satisfied that the order of the Tribunal has been fully complied with. If the applicant is still aggrieved he may raise his grievance in accordance with law before proper forum.
- 4. With these observations contempt notices against opposite party are discharged at this stage.

Member-A

Member-J

/Dev/